

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

28. *I.A. 964/2021 *I.A. 1292/2021 *I.A. 1432/2021 *I.A. 1463/2021
*I.A. 1176/2021 M.A. 454/2020 M.A. 488/2020 M.A. 505/2020
M.A. 609/2020 I.A. 1516/2020 I.A. 1414/2020 I.A. 1337/2020
I.A. 1658/2020 I.A. 2376/2020 I.A. 2299/2020 I.A. 74/2021
I.A. 198/2021 I.A. 178/2021 I.A. 1026/2021 I.A. 632/2021
I.A. 827/2021 I.A. 757/2021 IN I.A. 1848/2020
IN C.P.(IB)-27(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRICHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **12.07.2021**

NAME OF THE PARTIES: Bank Of India

V/s

Housing Development & Infrastructure Ltd.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

I.A. 1026/2021

The above Interlocutory Application No. 1026/2021 was wrongly included in the above company petition bearing No. 27/2019. This I.A. No. 1026/2021 is relates to the Company petition bearing no. 4513/2018 *Between M/s. S. K. Ganguli And D. Thakkar Constructions Private Limited.*

List all other pending applications on 30.07.2021.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)